

<i>Name of the state</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i>
	(ii) New Bharat Jagriti Kendra, Vill. Behra (Bihar).	(ii) Rural Entitlement & Legal Support Centre Patna.	(ii) Kanooni Salah Kendra, Patna
	(iii) Kanooni Salah Kendra, Patna.	(iii) Kanooni Salah Kendra, Patna.	(iii) Satya Path, Distt. Gaya.

(b) Social Action Groups normally organise Legal Aid Programmes in their District or State. The field of operation of the Social Action Groups is determined by their respective constitution

(c) No, Sir.

(d) In view of reply to part (c), the question does not arise.

[English]

Repayment of ARDRS Loans

1750. SHRI SHANKERSINH VAGHELA: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have received any proposal for extension of the period for repayment of loans granted under Agricultural and Rural Debt Relief Scheme, 1990 to State Governments;

(b) if so, the details in this regard, State-wise; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) to (c). Under the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 formulated by the Government of India for providing debt relief to the farmers, rural artisans and weavers, the State Governments were extended loans by the Reserve Bank of India (RBI) through the National Bank for Agriculture and Rural Development (NABARD) at a concessional rate of interest of 10% per annum repayable in three equal annual instalments by March and 1991, 1992 and 1993 to meet 50% share of the amounts written off by Cooperatives. These loans were not given by Government. Requests were received from some of the State Governments, seeking extension of the period of repayment of the loans beyond the stipulated period of three years. The proposals were, however, not agreed to by RBI as the terms of loans were already concessional.

Share Capital of RRBs

1751. SHRI YAIMA SINGH YUMNAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have increased the amount of share capital to be contributed to the Regional Rural Banks;

(b) if so, whether the said capital has

been made available to the banks; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). In pursuance of the recommendations of the Working Group on Regional Rural Bank: (RRBs) the share capital of all the RRBs is being raised from Rs. 25 lakhs to Rs. 1 crore in a phased manner. The share capital of all the RRBs has already been raised from Rs. 25 lakhs to Rs. 50 lakhs in the first phase. Under the ongoing second phase this is being raised to Rs. 75 lakhs. So far 140 RRBs have been identified for the purpose out of which 128 will be covered by the end of March, 1992. However, as the Central Govt., the State Government and the sponsor banks are to subscribe 50%: 15%: 35%: of the share capital, there is a time lag between the sanction of the amount of share capital and its actual release. However, the total sanctioned amount is by the large released before the end of the financial year by all concerned.

Funds for Repair of Roads in Assam

1753. SHRI DWARKANATH DAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government are aware that Kharimganj-Rangpur, Karimganj-Rangmati in Kharimganj District and Panchgram-Ramnathpur roads in Hailakandi District, Assam need repair and maintenance;

(b) if so, whether the Government propose to allocate funds from Central Road Fund for repair and up-keep of these roads; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Constitutionally, the Government of India are responsible primarily for roads declared as National Highways. Roads other than National Highways are essentially the responsibility of the State Government concerned. The roads in questions are State Roads and as such the Government of Assam are responsible for their repair and maintenance. No proposal relating to improvement of the said roads has been forwarded by the State Government for approval under the Central Road Fund programme. Questions of allocation of funds under Central Road Fund for these roads, therefore, does not arise.

Development of Sericulture in Orissa

1754. DR. R. MALLU: Will the Minister of TEXTILE be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'Orissa poised for silk revolution' appearing in the 'Pioneer' dated January 25, 1992;

(b) if so, whether there is a great scope for the development of sericulture and silk industry in Orissa; and

(c) if so, the steps taken by the Government in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Yes, sir.

(c) In order to supplement the efforts of the State Government of Orissa for development of sericulture, the Central silk Board is implementing the following sericultural development projects in the State:-

(1) World Bank/Swiss assisted National Sericulture Project in Koraput district.